

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 614/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Limited has failed to comply with the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003, and consequently, seeking for directions upon the said Respondent No.1 to make the payments to the Petitioner in accordance with the benchmark energy charge rate prescribed by the Ministry of Power under the aforesaid directions issued under Section 11, amongst other reliefs.

Petitioner : IL & FS Tamil Nadu Power Company Limited (IL&FS)

Respondents : Tamil Nadu Power Distribution Corporation Limited and Anr.

Date of Hearing : **7.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, IL&FS
Shri Lakshyajit Singh, Advocate, IL&FS
Shri Indrayudh Chowdhury, Advocate, IL&FS

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking a declaration that Respondent No. 1, Tamil Nadu Power Distribution Corporation Limited (TNPDC), has failed to comply with the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003, and consequently, seeking for directions upon Respondent No.1 to make the payment to the Petitioner in accordance with the benchmark energy charge rate prescribed by the Ministry of Power under the said directions.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.



- (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.
3. The Petition will be listed for hearing on **13.11.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)